

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.781/2002

FRIDAY, THIS THE 6TH DAY OF SEPTEMBER, 2002

HON'BLE MR. S. DAYAL .. MEMBER (A)

Kaushal Nath, S/o Late Ram Kishore Lal,
resident of 205/3K/2, Kesari Mesari,
Chakia, P.O. Guru Tegh Bahadur Nagar,
Allahabad Applicant

(By Advocate Shri H.S. Srivastava)

Versus

1. Union of India, through the secretary,
Ministry of Defence (Finance),
New Delhi.
2. The Controller General of Defence Accounts,
West Block-V,
R.K. Puram, New Delhi-110066
3. The Joint Controller of Defence Accounts (Funds)
Meerut.
4. The Area Accounts Officer (General Command),
1, Ashok Road,
Allahabad. Respondents

(By Advocate Shri P. Krishna)


ORDER

Since the matter relates to the payment of final settlement of General Provident Fund of the applicant, the amount of payment is undisputed. There is a correspondence between senior Accounts Officer, and Defence Accounts department-I and the office of Joint Controller of Defence Accounts (JCDA) ^{Funds}/Meerut and Area Accounts Officer Allahabad, which shows that a cheque was issued for Rs.1,38,827/- and Area Accounts Officer Allahabad was requested to get the bank to issue no payment/stop order against the above cheque, so that another cheque could be issued. This appears to be still in correspondence and no payment has been done.

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2. Under the circumstances, it would be in the interest of justice to issue directions to the respondent No.3 to make payment of the amount within a period of two months after completion of all formalities necessary and pay interest to the applicant till the date of payment at the rate of interest payable to provident funds.

3. There shall be no order as to costs.


Member-A

/Neelam/